

**OFFICE OF THE DISTRICT & SESSIONS JUDGE (SOUTH)**  
**District Courts Complex, Saket, New Delhi**

**ORDER No. 23 /2016**

In partial modification of the earlier order no. 22/2016 dated 30.04.2016 bearing endorsement no. Judl.II./F.102/South/Saket/2016/3925-3977 dated 30.04.2016 of the office of undersigned and in exercise of powers vested in the undersigned, the following Additional Sessions Judges are hereby authorized under Section 10 (3) of the Criminal Procedure Code, 1973 to dispose of bail/urgent applications pertaining to the Police Stations/Investigating Agencies of the South Police District/Sessions Division of Delhi as mentioned against their respective names, from 09.05.2016 to 31.05.2016.

S.No.	Name of Judicial Officers (A)	Name of Police Stations & Investigating Agencies	Link Additional Sessions Judge (B)
1.	Sh. Sandeep Yadav, ASJ-03 (South)	Special Task force of Delhi Police, C.A.W. Cell (South District), Hauz Khas, Malviya Nagar, Mehrauli, Sangam Vihar and Neb Sarai	Sh. Ajay Kumar Kuhar, Spl. Judge (NDPS), South
2.	Sh. Vimal Kumar Yadav, ASJ-02 (South)	Safdarjang Enclave, Ambedkar Nagar, Fatehpur Beri, Metro Station Qutub Minar, Special Cell, Saket, E.O.W. Cell (South) and Crime Branch (South)	Sh. Manoj Kumar-I, ASJ-01 (South)

Note:-

- Whenever any of the judicial officers mentioned in Column A given above is on leave or unavailable due to any reasons, the judicial officer whose name is mentioned in Column B against his/her name in the opposite column shall work as his/her link judicial officer. In the event of both the said judicial officers being on leave or unavailable, the judicial officer whose name is mentioned immediately below the name of the concerned judicial officer within the same column shall work as the next link judicial officer. The two judicial officers mentioned in the first horizontal line shall be deemed to be the judicial officers placed immediately below the two judicial officers mentioned in the last horizontal line for the above purposes.

**(ANU MALHOTRA)**  
District & Sessions Judge (South)  
Saket Courts Complex, New Delhi

No. Judl.II/F.102/South/Saket/2016/ 4164-4219

New Delhi, Dated : 04/5/16

Copy forwarded for information & necessary action to:

- The Registrar General, High Court of Delhi, New Delhi.
- The District & Sessions Judge (H.Q.), Tis Hazari Courts, Delhi
- The District & Sessions Judges, North-West, South-West, East, Shahdara, North-East, New Delhi, North, South-East, West Districts, Delhi/New Delhi.
- The Officers concerned.
- All the Administrative Officers (Judicial)/Branch In-Charges of Judicial Branch of all the District, Delhi/New Delhi.
- The Administrative Officer (Judicial)/Branch In-Charge, Filing Section, South District, Saket Court.
- The Director, Directorate of Prosecution, Govt. of NCT of Delhi.
- The Chief/In-Charge, Prosecutor, Tis Hazari, Patiala House, Karkardooma, Rohini, Dwarka & Saket Courts, Delhi/New Delhi.
- The In-Charge, Facilitation Centre, Tis Hazari, Patiala House, Karkardooma, Rohini, Dwarka & Saket Courts, Delhi/New Delhi
- The In-Charge, Lock-up, Tis Hazari, Patiala House, Karkardooma, Rohini, Dwarka & Saket Courts, Delhi/New Delhi.
- The Secretary, Bar Association, Tis Hazari, Patiala House, Karkardooma, Rohini, Dwarka & Saket Courts, Delhi/New Delhi.
- The Website Committee, Tis Hazari Court, Delhi.
- Reader and Secretary to Ld. District & Sessions Judge (South)
- Notice Board (through Care Taker).
- Guard File.

**(ANU MALHOTRA)**